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O.A. No. 96 of 2010

Order dated: 19.03.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. Sandeep Parida, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways.

2. Ld. Counsel for the applicant submits that he has approached this Tribunal in view of the fact that his representations, claiming the seniority with retrospective effect from 1.11.2003 and the consequential promotion including financial benefits, have not been disposed of so far by the competent authority. He, therefore, at this juncture, does not want to press for the interim relief as prayed in the O.A. and submits that he will be satisfied if a direction is issued to Respondent Nos. 3 and 4 to consider the pending representations as at Annexure-A/11 series and pass a reasoned order within a period of 45 days from the date of receipt of a copy of this order. Order accordingly.

3. The O.A. is accordingly disposed of. No costs.
4. Send copies of this O.A., along with copy of this order, to Respondent Nos. 3 and 4 for compliance.


MEMBER (A)